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C.A.No. 5876 OF 1999
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ITEM No.103 Court No. 5 SECTION IV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.5876 of 1999

Vishwa Nath Appellant (s)

VERSUS

Gurdial Singh Jaswal & Ors. Respondent (s)

(With Office Report)

Date : 21/02/2002 This Appeal was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE DORAISWAMY RAJU

For Appellant (s) Mr. Rishi Malhotra, Adv.
Ms. Prem Malhotora, Adv.

For Respondent (s) Mr. R.K. Kapoor, Adv.
Mr. Sumit Kumar, Adv.
0 0 0 Mr. Anis Ahmad Khan, Adv.

UPON hearing counsel the Court made the following
O R D E R
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.SP2

Heard learned counsel for the parties for quite some time.

Mr. R.K. Kapoor, learned counsel for the respondents, seeks time to verify the allegation made in the reply affidavit dated 2.2.2000 filed by the petitioner that the respondent was allotted a flat in the Lawyers of Punjab & Haryana High Court Housing Society. He is permitted to file counter-affidavit by Monday, the 25th February, 2002.

The matter is remained part-heard.
.SP1

(Pawan Kumar) (Kanwal Singh)
Court Master Court Master